

April, 1970 in front of the Nirman Bhawan against the apathy of the Department of Works, Housing and Urban Development towards his colony;

(b) if so, what are the grievances of Shri Baldev Sharma in respect of his colony; and

(c) what steps Government are going to adopt to redress those grievances?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH): (a) It has been reported that Shri Baldev Sharma began a fast on 29th April 1970 and gave it up on the afternoon of 30th April 1970.

(b) The main grievance of Shri Sharma was against the service of eviction notices on 22 allottees of Government accommodation whose place of duty fell in the Palam Airport area.

He was also not satisfied with the attention paid to complaints of the residents of the Government employees' colonies including Sarojini Nagar regarding repairs, maintenance and improvements to buildings and lawns etc.

(c) It has been decided to allow the allottees to retain the present accommodation on payment of normal rent and the eviction notices served on them are being withdrawn.

Action has been taken to remove such of the difficulties of the residents as have been found to be genuine and reasonable. In many cases, the work in connection with remedying of the grievances has been completed or is in progress.

ORIENTAL FIRE & GENERAL INSURANCE CO. LTD.

***481. SHRI D. THENGARI:**

SHRI JAGDISH PRASAD MATHUR:

Will the PRIME MINISTER be pleased to state:

(a) whether the Oriental Fire & General Insurance Company Ltd., is a subsidiary of the L.I.C. and whether the Company is working in Public Sector doing General Insurance business; and

(b) if so, the reasons for not following a rational promotion policy by the said Company to avoid discontent amongst its employees?

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): (a) Yes, Sir.

(b) Promotions are made on the basis of seniority and merit. The Unions of clerical and subordinate staff have demanded what they term as a more objective criteria. The matter is now under discussion between the Company and the employees.

APPOINTMENTS IN NATIONALISED BANKS

***482. SHRI HAMID ALI SCHAMNAD:** Will the PRIME MINISTER be pleased to state:

(a) whether any appointments are being made in the nationalised banks after these banks were nationalised; and

(b) on what basis these appointments are being made and the names of the appointing authorities in the nationalised banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) The nationalised banks have been recruiting officers and staff both for meeting normal replacement requirements as well as for meeting the needs of new branches being opened in accordance with the programme of branch expansion approved by the Reserve Bank.

(b) The nationalised banks have been making appointments in accordance with the procedure in force prior to nationalisation subject to general concurrence of their Internal Management Committees on each of which an officer of the Reserve Bank sits. This is an interim arrangement pending the constitutions of Boards of Directors who would frame regulations under Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 laying down *inter alia* the conditions subject to which a nationalised bank may appoint advisers, officers or other employees and fixing their remuneration and other terms and conditions of service. Details of the basis on which these appointments are made as well as the designation of the appointing authorities which vary from